

ITEM NO.801

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11021-11022/2020

[Arising out of impugned final judgment and order dated 20-09-2019 in WP No.21147/2018 and WP No.21148/2018 passed by the High Court of Judicature at Madras]

REVENUE BAR ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

With

WP(C) No.302/2022

Date : 19-05-2026 These petitions were Mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. T. V. S. Raghavendra Sreyas, AOR

For Respondent(s) Mr. Ninad Laud, Adv.(Mentioned by)
Mr. Dcosta Ivo Manuel Simon, AOR

Mr. R. Venkataramani, Attorney General for India
Mr. Gurmeet Singh Makker, AOR

Dr. N. Visakamurthy, AOR

Mr. Sabarish Subramanian, AOR

Ms. Misha Rohatgi, AOR

Mr. Saurabh Ajay Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. On the oral mentioning being made by Mr. Ninad Laud, learned counsel for respondent No.5, these matters are taken on Board.

2. The tenure of Justice Dinesh Kumar Singh, Judicial Member, National Green Tribunal (Western Zone) Bench, is said to be

expiring in the month of June 2026. Learned Attorney General for India has graciously agreed that he may be permitted to continue on the said position till 08.09.2026.

3. In clarification/modification of the order dated 09.03.2026 passed in the instant petitions, we deem it appropriate that the learned Judicial Member continue on the position till 08.09.2026. Ordered accordingly.

4. In order to avoid multiplicity of proceedings, we direct that the similar arrangement shall continue in respect of other Tribunals also, if the tenure of any Chairperson, President, Presiding Officer, or Member, as the case may be is expiring before 08.09.2026.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR